

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)
(Chennai Circuit Bench)

Appeal no. 205 of 2013

Dated : 20th February, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

M/s. Sathavahana Ispat Ltd. ...Appellant(s)
Versus
Karnataka Electricity Regulatory Commission
& Anr. ...Respondent(s)

Counsel for the Appellant(s): Mr. Shridhar Prabhu

Counsel for the Respondent(s): Ms. Swapna Seshadri for
Shri S. Sriranga for R-2

ORDER

It is reported by the Learned Counsel for the Respondent that no proposal for deciding the terms of settlement has been received from the Appellant so far. So, no decision could be arrived at. Accordingly, the Learned Counsel for the Appellant is directed to send the proposal to the Respondent on or before 10.03.2014 for arriving at a decision between both the parties.

Post the matter for reporting compliance on 12.03.2014 at Chennai

Circuit Bench.

(Rakesh Nath)
Technical Member
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(Justice M. Karpaga Vinayagam)
Chairperson